

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4988**

TO BE ANSWERED ON THE 01ST APRIL, 2025/ CHAITRA 11, 1947 (SAKA)

STEPS TO CHECK DRUG TRAFFICKING

4988. PROF. SOUGATA RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the serious issue of narcotics and chemical drugs among the citizens of the country, if so, the details thereof;

(b) whether the Government has considered the increasing number of killings, anti-social atrocities on women and children under the influence of various types of narcotics and chemical drugs in the country;

(c) if so, the details of such incidents during the last five years, State - wise;

(d) whether the Government has taken any stringent steps to check the drug trafficking across the country, if so, the details thereof; and

(e) whether the Government has any project to create India as “Drug free Bharat” and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c) The cases registered, arrests made and quantity of drug seized under Narcotic Drugs & Psychotropic Substances (NDPS) Act, 1985 by various Drug Law Enforcement Agencies (DLEAs) as reported to Narcotics Control Bureau (NCB) during 2020 to 2024 is at Annexure-I. The specific details of incidents regarding number of killings, anti-social atrocities on

women and children under the influence of various types of narcotics and chemical drugs in the country are not maintained.

(d) & (e) As part of its drive against drug smuggling to make India a drug free nation, Government is taking various measures, some of which are mentioned below: -

(i) The Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985, as amended from time to time contains stringent provision to deal with illicit trafficking of narcotic drugs, psychotropic substances and controlled substances as defined under Section 2 (viii b). Further, Chapter IV of the NDPS Act, 1985 provides detailed provisions for offences committed in contravention of the relevant provisions of the Act and penalties thereto.

(ii) Considering the international obligations or having regard to the available information and evidence with respect to the nature and effects of and the abuse or scope for abuse, Department of Revenue has scheduled 134 narcotic drugs under section 2(xi)(b), 173 psychotropic substances under section 3 and 45 controlled substances under section 9A in order to exercise due regulation, control or prohibition in public

interest while ensuring availability of narcotic drugs and psychotropic substances for medical and scientific use subject to the relevant provisions to the NDPS Act and rules/ regulations made thereunder.

(iii) A 4-tier Narco-Coordination Centre (NCORD) mechanism for ensuring better coordination between Central & State Drug Law Enforcement Agencies and other stakeholders in the field of controlling drug trafficking and drug abuse in India has been established. An all in one NCORD portal has been developed for information related to drug law enforcement.

(iv) A dedicated Anti-Narcotics Task Force (ANTF) headed by Additional Director General/ Inspector General level Police Officer has been established in each State/ Union Territory to function as the NCORD Secretariat for the State/ Union Territory and follow-up on compliance of decisions taken in NCORD meetings at different levels.

(v) To monitor the investigation of important and significant seizures, a Joint Coordination Committee (JCC) under the Chairmanship of Director General, Narcotics Control Bureau (NCB) has been set up by Government of India.

(vi) Border Guarding Forces (Border Security Force, Assam Rifles and Sashastra Seema Bal) have been empowered under the Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 to carry out search, seizure and arrest for illicit trafficking of narcotic drugs at international border. Further, Railway Protection Force (RPF) has also been empowered under NDPS Act to check drug trafficking along the railway routes.

(vii) Narcotics Control Bureau (NCB) coordinates with other agencies like, Navy, Coast Guard, Border Security Force, State ANTF, etc., to conduct joint operations to control the drug trafficking.

(viii) Electronics scanning of consignments for drug detection at all Ports are being ensured.

(ix) Towards the capacity building of Drug Law Enforcement Agencies of the country, NCB is continuously imparting training to the officers of other Drug Law Enforcement Agencies.

(x) To strengthen NCB and to increase its pan India presence, 536 posts in different level has been created in NCB. During this restructuring,

special focus has been laid on cyber, legal, and enforcement aspects for more effective drug law enforcement.

(xi) A task force on Darknet and Crypto-Currency has been set up under the Multi Agency Centre (MAC) mechanism with a focus on monitoring all platforms facilitating Narco-trafficking, sharing of inputs on drug trafficking amongst Agencies/MAC members, interception of drug networks, continuous capturing of trends, modus operandi & nodes with regular database updates and review of related rules & laws.

(xii) To assist all DLEAs/other investigation agencies for investigation and proactive policing, National Integrated Database on Arrested Narco-Offenders (NIDAAN) portal is developed. It provides data of narcotics offenders involved in narcotics offences under Narcotic Drugs & Psychotropic Substances (NDPS) Act, 1985.

(xiii) A National Narcotics Helpline No. 1933 “Madak-Padarth Nished Asoochna Kendra” (MANAS) has been created as 24x7 toll-free National Narcotics Call Centre helpline. Accordingly, MANAS has been envisioned as an integrated system providing a single platform for citizens to log,

register, track and resolve drug related issues/problems through various modes of communication like call, SMS, Chat-bot, e-mail & web-link.

(xiv) A high-level dedicated group has been created in National Security Council Secretariat (NSCS) in November 2022 to analyze the drug trafficking through maritime routes, challenges and solutions (Maritime Security Group – NSCS).

(xv) Director General level talks by NCB are organized with neighboring and other countries such as Myanmar, Iran, Bangladesh, Indonesia, Singapore, Afghanistan, Sri Lanka, etc. to resolve various issues on drugs trafficking having international implications and issue of maritime trafficking.

(xvi) Launched Nasha Mukta Bharat Abhiyaan (NMBA) in all districts of the country through more than 10000 master volunteers. It has reached out to more than 14.79 crore people including 4.96 crore youth and 2.97 crore women.

(xvii) Government is providing financial assistance to 350 Integrated Rehabilitation Centers for Addicts (IRCA), 46 Community based Peer

Led Intervention (CPLI) Centers, 74 Outreach and Drop In Centers (ODICs), 142 Addiction Treatment Facilities (ATFs), 124 District De-addiction Centres (DDACs) across the country.

(xviii) A Toll-free Helpline No.14446 for de-addiction is operated for providing primary counseling and immediate assistance to persons seeking help.

(xix) Government through its autonomous body National Institute of Social Defense (NISD) and other collaborating agencies like State Counsel of Educational Research and Training (SCERT), Kendriya Vidyalaya Sangathan (KVS), etc. provides for regular awareness generation and sensitization sessions for all stakeholders including students, teachers, parents.

(xx) Navchetna Modules, Teachers Training Modules have been developed by Ministry of Social Justice & Empowerment (MoSJE) for sensitizing students (6th – 11th standard), teachers and parents on drug dependence, related coping strategies and life skills.

Annexure-I

Cases registered, arrests made and quantity of drug seized under Narcotic Drugs & Psychotropic Substances (NDPS) Act, 1985 by various Drug Law Enforcement Agencies (DLEAs) as reported to Narcotics Control Bureau (NCB) during 2020 to 2024

Year	Case	Arrest	Quantity (in Kg)
2020	55,622	73,841	10,82,511
2021	68,144	93,538	16,09,612
2022	1,02,769	1,26,516	12,53,662
2023	1,09,546	1,32,954	13,89,725
2024	89,913	1,16,098	13,30,600

Source: Narcotics Control Bureau
